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MA.165/94 in OA No. 259/94

Order

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

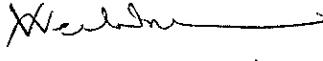
Heard Sri G.V. Subba Rao, learned counsel for the applicant and Sri C. V. Malla Reddy, learned counsel for the respondents.

2. The applicant is claiming the pensionary benefits from 1982. The MA is filed praying for condoning delay of two months and 15 days in filing the OA by alleging that the delay is only for the ~~reasons~~ ^{purposes} being reckoned from the date of rejection of her representation.

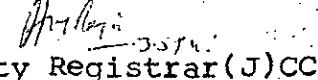
3. As it is in the nature of continuing right it is just and proper to condone delay subject to the condition that in case the applicant succeeds, the monetary benefits will be limited from one year prior to the date of filing this OA ^{from 1993} i.e. 14-2-1992 as this OA is presented on 14-2-1994.

4. MA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Date : April 13, 94
Dictated in the Open Court


Deputy Registrar (J) CC

To

1. The Permanent Way Inspector, S.C.Rly, Donakonda Rly. Station, Prakasam Dist.
2. The Assistant Engineer, S.C.Rly, Guntur.
3. The Senior Divisional Engineer (MG), S.C.Rly. vijayawada.
4. The Divisional Railway Manager, S.C.Rly, vijayawada.
5. One copy to Mr.G.V. Subba Rao, Advocate, CAT.Hyd.
6. One copy to Mr.C.V. Malla Reddy, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

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P.M.D.
13/4/94